

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/ 2199/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B. Chakraborty,
District & Sessions Judge,
Dhemajji.

Dated Guwahati the 8th June, 2020.

Sub: Earned leave and station leave.

Ref:- Your Letter No. DJDH/2337/2020 dated 27.05.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for rectification of your earned leave granted earlier i.e. for 6 (six) days w.e.f. 01.06.2020 to 06.06.2020 along with station leave permission, has now been allowed. Now, you have been granted earned leave for 5 (five) days w.e.f. 01.06.2020 (Monday) to 05.06.2020 (Friday) (prefixed by 31.05.2020 and suffixed by 06.06.2020 & 07.06.2020) along with station leave permission, with your official vehicle, at your own cost, w.e.f. the afternoon 30.05.2020 (Saturday) till the morning of 08.06.2020, **subject to the submission of your leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.**

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

2201

Memo NO.HC.VII-48/2017/ 2200-A, dated 8.6.2020
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of the duly filled in application of the officer in prescribed format is enclosed herewith.

2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

R/ga